

FORM No. 60

Registration No. of Company F _____

THE COMPANIES ACT, 1956

Memorandum of complete satisfaction of charge' created by a foreign company

[Pursuant to section 600 read with section 1381]

Name of Company _____

Presented by _____ 2 _____ a _____

company incorporated in3 _____ and which has established a place of business/a
principal place in India at _____ hereby gives notice that the registered
charge being4 _____ of which particulars were registered with the Registrar of Companies,
on the _____ day of 19 _____ was satisfied in full on the day of _____ 19
_____ the debts for which the charge was given having been paid or satisfied.

In witness thereof the common seal of the company was hereunto affixed this _____
day of _____ 19 _____

Signature or signatures of one or more persons. _____
authorised under section 592(1)(d) of the1 _____
Companies Act, 1956 or of some other person _____
in India, duly authorised by the company _____

Dated theday of.....19

1. "Charge" includes "a mortgage" - see section 124.
2. Name of the company.
3. Country of origin.
4. A description of the instrument(s) creating or evidencing the charge, e.g. "Mortgage", "Charge", "Debenture" etc., with the date thereof should be given. If the registered charge was a "Series of Debentures or Debenture Stock", the words "authorised by resolution", together with the date of the resolution should be added.